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P. Papinaidu -Vrs- UOI

Admission Sl.No.01
O.A. No.77/10

Order dated 19th March, 2014.

CORAM

HON'BLE SHRI A. K. PATNAIK, MEMBER (JUDL.)
HON'BLE SHRI R.C.MISRA, MEMBER (ADMN.)

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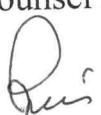
None for the applicant. We find that this O.A. was filed on 18.02.2010 and came up for consideration before the Single Bench on 18.03.2010, on which date after hearing the Ld. Counsel for the applicant as well as Sri S.K. Ojha, Ld. Standing Counsel for the Railways the matter was directed to be listed after necessary application for condonation of delay is filed. Then the matter came up before this Bench on 14.03.2014. None appeared for the applicant. However, Sri T. Rath, Ld. Standing Counsel for the Railways was present and submitted that he has not received the copy of the O.A. and the matter was directed to be listed on 19.03.2014. Today also none appeared for the applicant. It seems that the applicant is not interested to prosecute this matter. Hence this O.A. stands dismissed for default. Sri T. Rath, Ld. Standing Counsel for the Railways is present.



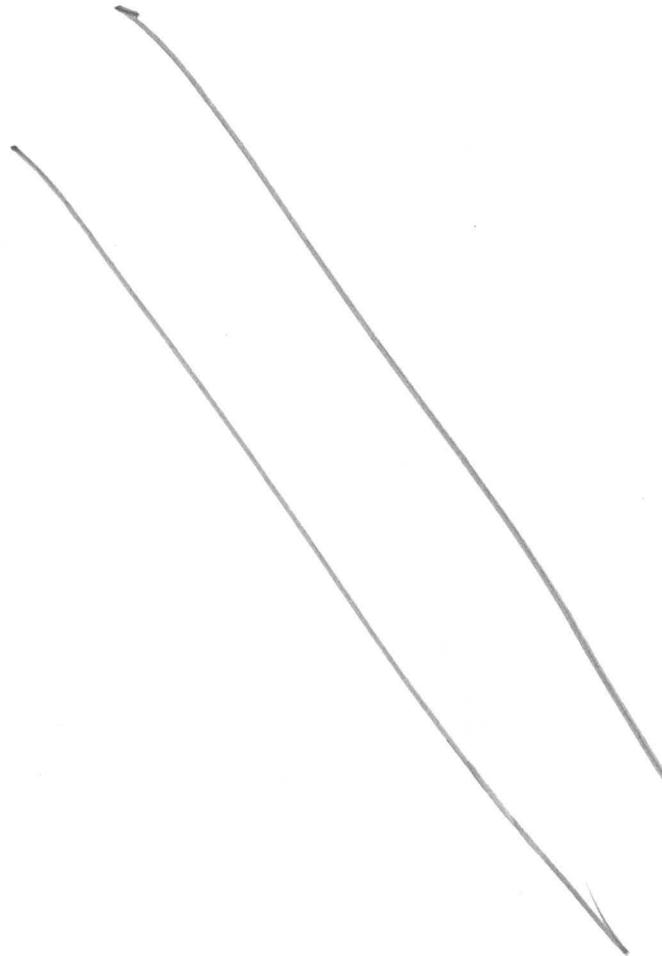
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2. Send copy of this order to the applicant in his address given
in the record and free copy of this order be given to Sri T. Rath, Ld.

Standing Counsel for the Railways.


MEMBER(Admn.)


MEMBER(Judl.)


K.B.